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CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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ORDER SHEET

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ORDERS OF THE TRIBUNAL

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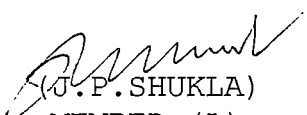
29.10.2007


CP 28/2007 (OA 94/2006)

Mr.C.B.Sharma, proxy counsel for  
Mr.P.N.Jatti, counsel for applicant.  
Mr.Gaurav Jain, counsel for respondents.

Learned counsel for the respondents seeks  
four weeks time to seek further instructions and  
to comply with the order in question.

Let the matter be listed on 6.12.2007.

  
(J.P. SHUKLA)  
MEMBER (A)

  
(M.L. CHAUHAN)  
MEMBER (J)

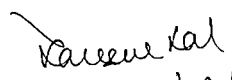
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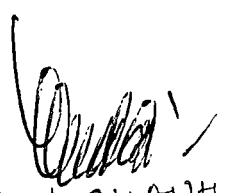
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6-12-07

Mr. P.N. Jatti, counsel for the applicant  
Mr. Gaurav Jain, counsel for respondents

Heard the learned counsel for the parties  
for the reasons dictated separately, the CP is  
dismissed.

  
(TARSEM LAL)  
Adm v. member

  
(M.L. CHAUHAN)  
Judl. member

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH

Jaipur, this the 6<sup>th</sup> day of December, 2007

COMTEMPT PETITION No.28/2007  
(ORIGINAL APPLICATION No. 94/2006)

CORAM:

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER  
HON'BLE MR.TARSEM LAL, ADMINISTRATIVE MEMBER

Rajendra Prasad Mittal  
s/o Shri Har Prasad Mittal,  
r/o Rani Sati Nagar,  
Kings Road, Jaipur,  
presently working in the office of the  
Principal Accountant General (C&D)  
Jaipur.

.. Applicant

(By Advocate: Mr. P.N.Jatti)

Versus

1. Shri Sanjeev Saluja, Principal Accountant  
General, (C&D), Rajasthan, Jaipur.

.. Respondents

(By Advocate: Shri Gaurav Jain)

ORDER (ORAL)

The applicant has filed this Contempt Petition for the alleged violation of the order dated 31<sup>st</sup> May, 2007 whereby this Tribunal has directed the respondents to reimburse the balance amount of the medical bill dated 12.03.2001 to the applicant as per his basic pay along with interest @ 10% from the date

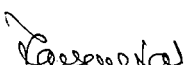
2007


two months after the date the said medical bill was submitted to the respondents by the applicant.

2. The respondents have filed reply. In the reply, the respondents have stated that payment of the medical claim of the applicant has been made. When the matter was listed for further hearing, it was noticed that the respondents have not paid the interest as awarded by this Tribunal in the aforesaid judgment. The learned counsel for the respondents placed on record photo copies of the order dated 30.11.2007 and other documents thereby intimating that admissible claim of the applicant and the interest which comes to Rs.12481/- to which the applicant was entitled has been paid to the applicant. Along with this order, the respondents have also enclosed calculation sheet showing as to how interest was calculated.

2. In view of this development, we are of the view that the Contempt Petition does not survive. Accordingly it is dismissed. Notices issued to the respondents are hereby discharged.

3. The photo copies of the documents as produced by the learned counsel for the respondents are taken on record.

  
(TARSEM LAL)  
Admv. Member

  
(M.L. CHAUHAN)  
Judl. Member

R/